

22.55 hrs.

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCEREPORTED NEWS ABOUT SOME OF THE  
CENTRAL MINISTERS BEING ON THE  
PAY ROLL OF BIRLAS

Shri S. M. Banerjee (Kanpur): I call the attention of the Prime Minister to the following matter of urgent public importance and I request that she may make a statement thereon:

Reported news about some of the Central Ministers being on the pay roll of Birlas.

Sir, before she makes a statement, I may suggest that we expect that one of the Ministers who is taking honoraria from the Birla trust and other institutions. . . . (Interruption).

Mr. Speaker: Don't anticipate anything.

श्री जार्ज फर्नेंडीज (बम्बई-दक्षिण) : अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। प्रधान मंत्री को इस प्रश्न का जवाब नहीं देना चाहिए। मैं कारण बताता हूँ। बिड़ला ने खुद मुझ को कहा था कि वे श्रीमती इन्दिरा गांधी का प्रधान मंत्री बनाने की कोशिश में है . . . (इंटरप्शन)

Mr. Speaker: That has nothing to do with it. (Interruptions).

श्री जार्ज फर्नेंडीज : बिड़ला ने खुद . . . (इंटरप्शन)

श्री मधु लिमये (मुंबई) : हस्ता करने की क्या जरूरत है। अध्यक्ष महोदय फैसला दे सकते हैं। इन लोगों को बड़ा गुस्ता घाता है ?

Mr. Speaker: All of you may please sit down. (Interruptions). Order, order. Will you kindly sit down?

Mr. Fernandes, you cannot discuss a private conversation over somebody. She is the Prime Minister. She has to reply. The attention of the Prime

Minister has been called. You have no right to object to it. (Interruptions).

Now I will not allow anything. Will you take your seats? She is the Prime Minister. She has to answer. (Interruptions).

Mr. Speaker: Order, order. May I request all of you to sit down? (Interruptions). That would not help the proceedings. You are only complicating it further. May I request all of you to sit down? She is the Prime Minister. She will now answer.

Shri Muthyal Rao (Nagar Kurnool): He must withdraw what he said.

Mr. Speaker: He did not say anything. I have prevented him from saying.

श्री मधु लिमये : यह सबक ही नहीं उठना है। वापिस लेने का क्या सवाल है ? सत्य को कभी काटा जाता है ?

Shri M. R. Krishna (Peddapalli): It should be expunged.

An hon. Member: He is made to say this.

Mr. Speaker: The Prime Minister is on her legs. (Interruptions).

Shri Vasudevan Nair (Peermado): Is it Birla's Government?

Mr. Speaker: He may consider the Government as Birla's Government or they may consider him as somebody's agent. Where will it lead us, I want to know. I request you all to maintain order.

श्री मधु लिमये : बिड़ला का नाम लेंते ही कितने लोग खड़े हो जाते हैं, इसी से पता चलता है।

Shri Baburao Patel (Shajapur): On a point of order.

Mr. Speaker: There are no proceedings before the House. There cannot be a point of order.

**Shri Baburao Patel:** It will add to the prestige of our country if you ask the foreign press to withdraw on such occasions.

**Mr. Speaker:** No, please. Our proceedings are public. There is nothing to hide from anybody.

श्री बाबू करनचंद: कांग्रेस के कितने एम० पी० को बिड़ला से पगार मिलती है . . . (इंटरप्शन)

**The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi):** Before I make the statement, may I just make one remark? Listening just now to the hon. Member, Mr. Fernandes, it seems to me that he is in the confidence of Mr. Birla. (Interruptions). No such confidential remarks have been made to me by anybody so far as my knowledge goes.

So far as the statement is concerned....

**Shri S. M. Banerjee rose—**

**An hon. Member:** Sit down. (Interruptions).

**Mr. Speaker:** Order, order. All of you may please sit down. Now let us hear the Prime Minister's statement.

**Shrimati Indira Gandhi:** At the recent meeting of the Congress Parliamentary Party, Shri Arjun Arora made a general statement to the effect that some Central Ministers were in the pay of Birlas. I have requested Shri Arora to furnish whatever facts or information he may have in his possession to support the allegation. He has promised to do so. When I receive this, I shall naturally look into it. Until then, it would be improper for me to say anything more.

**Mr. Speaker:** May I now suggest that at this stage....

**Shri S. M. Banerjee:** We have got information. I also come from Kanpur.

**Mr. Speaker:** I do not think the Prime Minister can have better information at this stage. She says she is awaiting further information.

**Shri Dhireswar Kalita (Gauhati):** We have further information. (Interruptions).

**Shri S. M. Banerjee:** May I know whether it is a fact that a Cabinet Minister and a Minister of State, who were on the Birla list of honorarium, are still getting the honorarium? The Cabinet Minister was the Chairman or Vice-Chairman of a Birla trust. The Minister of State was not a Minister of State, I believe, in 1966. I would like to know whether they are getting it still. Is it also a fact that the worthy son of a Cabinet Minister got Rs. 1,80,000 as commission from Birlas in 1966? I would like to know whether the hon. Prime Minister knows this fact, and whether the fact about the Cabinet Minister was brought to the notice of Shri Kamraj who shamelessly said that he knows it. (Interruptions).

**Mr. Speaker:** Whatever it is, they cannot now reply....

**Shri J. M. Biswa (Bankaura):** She must reply.

**Shrimati Indira Gandhi:** I do not know. It has to be looked into.... (Interruptions).

**Mr. Speaker:** If Shri Banerjee has got information, he can pass it on. The Prime Minister has to look into it. If he or any other hon. Member has got some information, they may pass it on to the Prime Minister and she should be given a clear ten days. Naturally she has to verify it.

**Shri N. Sreekantan Nair (Quilon):** Has Shri Arjun Arora become the head of the intelligence department? (Interruptions).

**Shri S. M. Banerjee:** I want your guidance in the matter.

We tabled a call attention notice on the basis of press reports that a definite charge was made by one of

[Shri S. M. Banerjee]

the Congress members. Even in this call attention notice, there are so many Members who have put their signature to it, but all are Opposition Members and none a Congressman. No Congressman dare sign this call attention notice.

I seek your guidance. Can the Prime Minister withhold information about what I am asking? We know that Shri C. D. Deshmukh had written a letter to the ex-Prime Minister, Shri Nehru, giving information....

Mr. Speaker: No, no. He is going far beyond.

Shri S. M. Banerjee: You have admitted the call attention. Let me have my say.

The Prime Minister can withhold information on two grounds. One is that it cannot be disclosed in the interest of the security of the State. If a Cabinet Minister is in the payroll of Birlas, it is not a security matter. Rather, the elimination of the Cabinet Minister from the Cabinet will be in the interest of security.

The second point on which she can withhold information is public interest. I have put a pertinent question whether a Cabinet Minister and a Minister of State to

Shri Pileo Mody (Godhra): Name him.

Mr. Speaker: Do not name him.

Shri Pileo Mody: What is the point in not disclosing the names? (Interruptions).

Shri S. M. Banerjee: I want to know whether this was reported to Shri Kamaraj, the Congress President, about the Cabinet Minister, the Minister of State and the worthy son of Cabinet Minister who got Rs. 1,80,000.

Some hon. Members: Name them. (Interruptions).

Shri S. M. Banerjee: Shri Satya Narayan Sinha; and my friend, Shri K. C. Pant, when he was not a Minister—he was getting the money when he was not a Minister. I would like to know whether he is getting it. (Interruptions).

Several hon. Members: Shame, shame.

Mr. Speaker: I am calling Shri Madhu Limaye.

Shri S. M. Banerjee: Let the Prime Minister say whether it is within her knowledge or not. They are trying to gag Shri Arjun Arora and asking him not to disclose the names. But it is in the public interest to disclose them. The public should know who are the Ministers who are in the payroll of Birlas who are controlling the Udyog Bhavan licensing committees and other important offices.....

Shri P. Venkatasubbalah (Nandyal): On a point of order.

Shri J. M. Biswas: Let the Prime Minister reply.

Shri Shashi Ranjan (Pupri): On a point of order... (Interruptions).

Mr. Speaker: She says she is looking into it. How can she reply now.

श्री मधु लिमये : माननीय सदस्य का सवाल यह है कि क्या ये नाम उनके पास आये हैं या नहीं।

Shri S. M. Banerjee: I want to know whether it is in her knowledge.

Shrimati Indira Gandhi: He has referred to things of the past, not about the present. He has made some allegations. One cannot say anything about them until those allegations are inquired into.

Shri S. M. Banerjee: I do not impute any motive. Shri Pant is a very good friend of mine. (Interruptions).

श्री मधु लिमये : अध्यक्ष महोदय, श्री भर्जुन शरोड़ा ने जो आरोप लगाए थे, शायद अब तक उन के बारे में यह कहा जा सकता था कि वे आरोप कांग्रेस पार्टी की बैठक में लगाए गए थे और यह उन का घटवस्ती मामला है—हालांकि मैं इस बात को नहीं मानता, क्योंकि जब भ्रष्टचारों में यह बात आ गई है, तो यह एक सार्वजनिक मामला हो गया है—, लेकिन बूक अब स्वयं प्रधान मंत्री जी ने यह उल्लेख किया है कि श्री भर्जुन शरोड़ा के द्वारा मंत्रि-परिषद् के सदस्यों के खिलाफ इस तरह के आरोप लगाए गए हैं और उन्होंने उन से नाम, तलब किये हैं और सबूत भी मांगा है इस लिए अब यह मामला केवल ध्यानाकर्षण का नहीं रहता है। प्रधान मंत्री जी के वक्तव्य के बाद अब मेरे विशेषाधिकार के सवाल को न काल लेना चाहिए। अब यह मामला प्रधान मंत्री, उप-प्रधान मंत्री और श्री भर्जुन शरोड़ा के बीच का मामला नहीं रह गया है, क्योंकि मंत्रि-परिषद् की जिम्मेदारी और दायित्व लोक सभा के प्रति है, राज्य सभा के प्रति नहीं। जब मंत्रि-परिषद् के किसी भी सदस्य पर इन तरह के आरोप या सांछन लगाए जाते हैं, तो हमारे लिए दो ही रास्ते रह जाते हैं। एक तो यह है कि हम श्री भर्जुन शरोड़ा से कहें कि वह इन सदन या इस सदन की एक कमेटी के सामने घायें और अपने आरोपों को साबित करें। अगर इन आरोपों को साबित कर दिया जायेगा, तो मंत्रियों के खिलाफ कार्यवाही की जा सकती है और करनी चाहिए—उन के बारे में मैं एक मिसाल दे रहा हूँ—और यदि श्री भर्जुन शरोड़ा अपने आरोपों की पुष्टि नहीं कर पाते हैं—इन सदन या इस सदन की किसी कमेटी के सामने, तो फिर हमें श्री भर्जुन शरोड़ा के खिलाफ भी कार्यवाही करनी पड़ेगी। यह तो मंत्रियों का मामला है। मुझे इस से मतलब नहीं है कि मंत्री राज्य सभा के सदस्य

Shri Krishna Kumar Chatterjee:  
(Howrah): On a point of order....

एक माननीय सदस्य : क्या यह बिड़ला के एजेंट हैं ?

Shri Krishna Kumar Chatterjee:  
There are more Birla agents on the other side than on this side.

I refer to rule 41(2)(ix) and (x):

"it shall not reflect on the character or conduct of any person whose conduct can only be challenged on a substantive motion;"

"it shall not make or imply a charge of a personal character."

I want your guidance whether in the light of this, he cou'd be allowed to make these remarks....

श्री मधु लिमये : माननीय सदस्य नियम नहीं जानते हैं और बेकार समय बर्बाद कर रहे हैं।

Shri Krishna Kumar Chatterjee:  
He is circumventing the purpose of this rule.

Mr. Speaker: The hon. Member can go ahead. He has not made such an allegation now.

श्री मधु लिमये : मैं ने कोई आरोप नहीं लगाया है।

मैं यह प्रश्न कर रहा था कि इस बात से कोई मतलब नहीं है कि संबंधित मंत्री राज्य सभा के सदस्य हैं या लोक सभा के सदस्य हैं या किसी भी सभा के सदस्य नहीं हैं, क्योंकि मंत्री होने के नाते उन को सारे बही विमोचन-धिकार प्राप्त हैं, जो हम सदस्यों को प्राप्त हैं। मैं एक मिसाल देता हूँ जिस का संबंध अमरीका की सेनेट से है। सेनेटर डाट पर जो आरोप लगाए गए थे वे बहुत ही मामूली थे।

Mr. Speaker: All those things could be given to the Committee, if it is

[Mr. Speaker]

there. But now we are on a call attention notice. You are expected to ask a question.

श्री मधु लिमये : प्रधान मंत्री के बक्तव्य के बाद मैं बिनेरिजिफार के बारे में कह रहा हूँ। अगर उन का वह बयान न होता और श्री मर्जुन धरोड़ा को बात सदन के सामने आती, तो मैं इस बात को न उठाता।

सेनेटर डाड के खिलाफ जो कई आरोप लगाए गए थे, उन में से भी वे कि उन्होंने डेमोक्रेटिक पार्टी को और से चुनाव के लिए जो चन्दा इकट्ठा किया, उस को उन्होंने अपने लिए खर्च किया और अपने प्रवास के लिए दो दो लोगों से बिल इकट्ठा किया। एक वाक्य और है, बिल को प्राप ध्यान से सुनें। वह मैं म्यूखबीक में पढ़ रहा हूँ :

As for Dodd's trip to West Germany in 1964 allegedly to promote the business of Lobbyist Julius Klein's an agent for industrial and quasi political interests, the committee said that Dood had been indiscreet.

Mr. Speaker: How is it relevant?

श्री मधु लिमये : रिलिवेंट है।

"The six member committee of standards of conduct unanimously recommended that the Senate censure the Connecticut democrat for behaviour that is contrary to good morals, derogates from the public trust expected of a senator and tends to bring the Senate into dishonour and disrepute." *Time-news magazine*.

धर्म्यक्त महोदय, अब प्राप यह मामला प्रधान मंत्री जी पर न छोड़िए। यह अब सदन का मामला हो गया है। मैं ने प्रांच ही यहां जाने से पहले नियम 184 के मातहत एक प्रस्ताव का नोटिस दिया है। या तो प्राप मेरे विशेषाधिकार के प्रश्न को विशेषाधिकार समिति को सौंप दीजिए या मेरा जो प्रस्ताव

कि वह सदन प्रस्ताव करता है कि श्री मर्जुन धरोड़ा के द्वारा मंत्रि-परिषद् के सदस्यों के खिलाफ जो आरोप लगाए गए हैं, उन को प्रांच करने के लिए पंद्रह सदस्यों को एक संसदीय समिति बनाई जाए और उस पर छः सदस्य नामजद करने के लिए राज्य सभा को बिनती की जाए। जैसा कि मैं ने कहा है, या तो प्राप मेरे विशेषाधिकार के प्रस्ताव को मानिए, या मेरे इस प्रस्ताव पर बहस कराइये। मेहरबानी कर के अब प्राप इस को एक धरेलू मामला न रहने दीजिए। अब यह कांग्रेस पार्टी का मामला नहीं रह गया है, न ही अब यह केवल मंत्रि-परिषद् का भ्रष्टगर्त मामला है और न ही श्री मर्जुन धरोड़ा, उप-प्रधान मंत्री और श्रीमती इन्दिरा गांधी के बीच का निजी मामला है। इस लिए प्राप तत्काल मेरे इन दो सुझावों में से एक को स्वीकार करें और सदन को इस पर बहस करने का मौका दें।

Some hon. Members rose—

Mr. Speaker: I am now calling Shri Hardayal Devgun . . . (Interruptions). He has made a proposal and I shall consider it. I cannot give a ruling now. He told me that he has given notice of something. I have not even seen it. I will see it and then decide on it.

Shri H. N. Mukerjee (Calcutta North East): Before you decide on it, you should give us an opportunity.

Mr. Speaker: There is no question of any discussion now. I am asking Members to put questions on call attention statement.

Shri H. N. Mukerjee: My name is here and I know that I shall be called later but that is a different matter. Mr. Limaye has made a very important suggestion which you cannot evade at this point of time by saying that you will give consideration to it later on. Certain things are absolutely uncontested propositions. The Prime Minister had come here and

admit in so many words and even mentioned the name of the Member of the other House and said that he had made certain allegations in regard to the members of the Cabinet of Ministers. As long as some inner party investigation conducted by the Prime Minister takes place, every Member of the Cabinet, the Prime Minister herself, Mr. Morarji, Mr. Chavan and the whole lot of them will be under suspicion . . . (Interruptions).

An hon. Member: This is most unfair.

Mr. Speaker: Let me call the name of Members. We can look into this.

श्री मधु लिमये : प्रत्यक्ष महोदय, प्रायः सुन नोबिण् । एते मामले बार-बार नहीं आते ।

Shri H. N. Mukerjee: Mr. Limaye has pointed out very legitimately that from the implications of the statement of fact which is uncontested, this is a matter which should be taken possession of by the House and not by the Prime Minister herself who might herself be the accused person, for all I know or do not know. Therefore, it is something of which the House must take possession. It is immaterial to get one fact or the other from Mr. Banerjee or Devgun or whoever else might be the signatory to this motion. These facts might be very important. But those facts should, in the nature of parliamentary propriety, be placed before some parliamentary body for investigation and not in this kind of \*\* that we are having at this particular moment. (Interruption).

Shrimati Tarkeshwari Sinha (Barh): We object to the word \*\*. Parliament is not a \*\*. Parliament cannot be a \*\*.

Shri Shoo Narain (Basti): Parliament is not a \*\*. It is wrong for him to say that. (Interruption).

Mr. Speaker: Order, order. This is an hon. House where all the Members are meeting. I expunge that word. (Interruption).

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): It is wrong for the hon. Member to have used that word. He must express regret. This is an hon. House of Parliament. (Interruption).

Some hon. Members rose—

Shri H. N. Mukerjee: I do not hesitate for a moment to withdraw that word; after all, the hon. Finance Minister, I thought, had a sense of humour, but that is an illusion.

Several hon. Members rose—

Mr. Speaker: Order, order. I am calling Shri Dange, the leader of the communist party.

Shri S. A. Dange (Bombay Central South): Mr. Speaker, Sir, I wanted to say, arising out of the remarks you were pleased to make—

Shrimati Lakshmi Kanthamma (Khammam): Mr. Speaker, Sir, I am raising a point of order. Under rule 197, sub-rule (2), it is said that "There shall be no debate on such statement at the time it is made". Now, you are allowing a debate.

Mr. Speaker: There is no debate. They are raising a point that it should not be discussed now further, because it should be sent to a committee. This Calling Attention, they say, should not be discussed here. He has given notice; I shall give it my consideration later on. Whatever may be the argument, I am not going to take a decision now, and naturally it needs further consideration. About that motion, if any hon. Member wants to say anything, this is not the forum. He has given notice. It will come before the House only after I admit it. (Interruption). I am not giving any ruling. I am only taking the Calling Attention Notice. Shri Devgun,

Shri Ranga (Srikakulam): In between, you have allowed this.

Mr. Speaker: I have called Shri Devgun now.

Shri S. A. Dange: I have been standing, Sir. Arising out of your remarks, that you will give consideration to Mr. Madhu Limaye's resolution later on, I want to bring to your attention one more point.

Mr. Speaker: It is not discussed now.

Shri S. A. Dange: You said just now—

Shri Surendranath Dwivedy (Kendrapara): Sir, you want to punish us because we are silent? There must be a procedure.

Shri S. A. Dange: I am not asking any question—

Shri Surendranath Dwivedy: I am asking the Speaker for my own information.

Mr. Speaker: Nobody can discuss the motion. The notice which he has given—that will be considered separately. Now, we are only taking up the Call Attention Notice. Hon. Members should confine their remarks to the Calling Attention Notice. If any hon. Member has something to say, he can certainly say. But this is not the forum for discussing the other thing, Shri Devgun.

Shri S. A. Dange: You allow me to speak, Sir.

Mr. Speaker: Not on this.

Shri S. A. Dange: I rose to speak on your remarks. I am not speaking on the resolution.

श्री हरबाल देवगुण (पूर्व दिल्ली) : अध्यक्ष महोदय, कांग्रेस पार्टी की मीटिंग में 26 मई को यह बात कही गई . . .

Shri Surendranath Dwivedy: Sir, a point of order. It is about the pro-

cedure that you have followed in this House. Now, there is a Calling Attention Notice. Shri Madhu Limaye was a signatory; he was perfectly within his rights to put a question. He continued with some other matter, and you permitted that to be recorded here. Therefore, it becomes necessary now, on that very matter which you permitted, to make observations, and observations can be made by as many such Members as want to make them. This is a serious matter that has come before the House. It will not be proper to bar other members from making any observations, once having permitted Mr. Limaye to introduce this.

Mr. Speaker: That is a separate matter. We will finish the Call Attention Notice first.

श्री मधु लिमये : मैंने इस विषय प्रश्न नहीं पूछा क्योंकि प्रधान मंत्री के प्रधान के विधेयाधिकार का मामला माफ गामने था गया। नहीं तो मैं प्रश्न पूछता। इन लिये मैं चाहता हूँ कि प्राय सब लोगों को मुनिये—जो भी इस के बारे में कहना चाहते हैं।

श्री हरबाल देवगुण : अध्यक्ष महोदय, 26 मई को कांग्रेसी संसदीय दल की बैठक हुई, जिस में यह आरोप लगाया गया। 27 मई को यह आरोप समाचार-पत्रों में प्रकाशित हुआ और सारे देश में इस में मनसूनी पैदा हुई—मंत्री मंडल के अनेक सदस्यों पर यह आरोप लगा, वे कौन से मंत्री हैं, यह लोगों को मालूम नहीं है। इस लिये इस में कोई भी हो सकता है, मारा मंत्री मंडल और भारत सरकार लक्षित हो कर सारे देश के सामने और संसार के सामने खड़े हैं। हम ने प्राय को काल-एटेन्शन का नोटिस दिया, उस पर प्रायने बहसवाच्य मांग लिखा, लेकिन उस मीटिंग में उपप्रधान मंत्री ने सर्व्जन आरोप को कहा कि वह प्रधान मंत्री को नाम बता दें। लेकिन प्राय प्रधान मंत्री कहती हैं कि 5-6

दिन के बाद अभी तक उन को उनके नाम मालूम नहीं हुए हैं—इस का रहस्य क्या है ? जिससे आज सारे देश में मनमानी है, सारी गवर्नमेंट फ्रांज़ इण्डिया मेन्संड है और लाञ्छित है। अब तक उन को नाम मालूम नहीं हुए हैं। कब मालूम होंगे और कब तक वह इस सदन को विश्वास में लेंगे।

श्री बलराज मधोक : (दक्षिण दिल्ली)  
प्रध्यक्ष महोदय, गव मे पूर्व . . . . .

श्री अटल बिहारी वाजपेयी (बलरामपुर) :  
प्रध्यक्ष महोदय, प्रश्न का उत्तर नहीं दिया गया, क्या प्रधान मंत्री महोदय ने नाम पूछे हैं ?

श्रीमती इन्दिरा गांधी : मैंने यह नहीं कहा है कि मुझे नाम बताये गये हैं या नहीं बताये गये हैं। मैंने यह कहा है कि अब उन के बारे में गव तक कोई . . . . . (व्यवधान)

श्री अटल बिहारी वाजपेयी : प्रधान मंत्री महोदय ने कहा है कि वह जांच कर रही हैं। समाचार पत्रों में भी यह छरा है . . . . .

श्रीमती इन्दिरा गांधी : मैं कोई जांच नहीं कर रही हूँ।

श्री मधु सिमये : तो क्या कर रही हैं, कुछ नहीं कर रही हैं।

श्री क० न० सिहारी (गोपालगंज) :  
प्रध्यक्ष महोदय, मेरा प्वाइन्ट फ्रांज़ धार्बर है। मैं यह जानना चाहता हूँ कि अगर किसी सदस्य के बारे में या मिनिस्टर के बारे में अगर किसी पार्टी की मोटिंग में या सत्रवार में कोई चीज निकल जाय, क्या वह काल-एटैमन का सर्जिस्ट बन सकता है ? मैं जानना चाहता हूँ कि आपने इस को कबे यहाँ पर लिया है ? कबे यह बयान दिया गया ?

श्री अटल बिहारी वाजपेयी : प्रध्यक्ष महोदय, पहले प्रश्न का उत्तर नहीं थाया। सबाल यह पूछा गया है कि क्या प्रधान मंत्री महोदय ने श्री धर्जुन धरोहरा से यह जानने की कोशिश की कि उन के पारोप किन संजियों के बारे में हैं ? प्रधान मंत्री महोदय कहती हैं कि वे जांच नहीं कर रही हैं, तो क्या कर रही हैं ?

Shrimati Indira Gandhi: What I have said is this:

"I have requested Mr. Arora to furnish whatever facts or information he may have in his possession to support the allegation. He has promised to do so. When I receive this, I shall naturally look into it."

श्री बलराज मधोक : प्रध्यक्ष महोदय, हमारा राजनीतिक जीवन बहुत दिनों से दूषित हो चका है, इस लिये कि जो देश के बड़े-बड़े बिजनेस हाउसेज हैं, उन के साथ सत्कारुद दम का सम्बन्ध रहा है यह सर्वविदित है . . . . . (व्यवधान)

एक माननीय सदस्य : वे सब मे ज्यादा मदद तो जनसंघ की करते हैं।

श्री बलराज मधोक : समय समय पर इस प्रकार के आरोप लगते रहे हैं कि बहुत माने मंत्री या उन के रिश्तेदार या उन के संबंधी किसी न किसी बड़े, बिजनेस हाउस से कोई न कोई नाम उठाते रहे हैं। कभी कभी कोई बिजनेस हाउस—किसी कारण यदि उन का सम्बन्ध बिगड़ जाय—तो निश्चिन्ता ही हुआ है। इस समय हमारे सामने एक स्पेसिफिक क्वेश्चन थाया है—यहाँ पर का भेदी बोला है, पर के धन्वर से आबाब उठो है कि कुछ मंत्री धोर कुछ अन्य लोग बिरला की वे में होंगे, कुछ किसी धोर बिजनेस हाउस की वे में होंगे। प्रधान



## [श्री बलराज मधोक]

मंत्री महोदय ने कहा है कि उन के बारे में वे फैक्ट्स इकट्ठे कर रही हैं। यह जो मंत्री मंडल है इस को प्रधान मंत्री ने नॉमिनेट किया है, इसकी रेस्पॉन्सिबिलिटी कनेक्टिव है और जिस ने उस मंत्री मंडल को गठित किया है और जिन प्रधान मंत्री के स्वयं के बारे में इस प्रकार के संगण्य हैं कि उन के चनाव में विडना हाउस को और से महायाग दिवः है, मैं पूछना चाहता हूँ..... (अवधार) क्या वही प्रधान मंत्री—वहाँ चोर और वहाँ जज—यह बात नहीं बन सकती।

इनवधारि होनी आवश्यक है क्योंकि यह सारे हाउस और सारे देश की प्रतिष्ठा का सवाल है। मैं पूछना चाहता हूँ कि क्या इस प्रश्न के ऊपर जैसा सुभाव दिया गया है कि एक पार्लियामेंटरी कमेटी का गठन कर के उस कमेटी के सामने वह सारे तथ्य श्री अजुन अरोड़ा भी रखें, प्रधान मंत्री भी रखें और अन्य मंत्री भी रखें ताकि उस के बाद सारी चीज स्पष्ट हो जाय तो क्या वह इस के लिए तैयार हैं यह मेरा एक स्पीसिक सवाल है और उस का मैं उन से उत्तर मांगता हूँ ?

संसद-कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : अध्यक्ष महोदय, श्री बलराज मधोक ने प्रधान मंत्री जी के लिए जो प्रश्नी शब्द इस्तेमाल किये.....

**Shri Bal Raj Madhok:** I want an answer from the Prime Minister.

डा० राम सुभग सिंह : मेरा प्वाएंट शीक शार्डर है कि मानीय सदस्य श्री बलराज मधोक ने प्रधान मंत्री के लिए जो शब्द इस्तेमाल किये वह अनुचित हैं। उन्होंने कहा था.....

**Shri Bangs:** Is he answering the question or is he raising a point of order? What is he doing?

**Mr. Speaker:** He is raising a point of order.

डा० राम सुभग सिंह : वह जो माननीय सदस्य श्री बलराज मधोक ने कहा कि वही चोर और वही जज तो प्रधान मंत्री के लिए उनका ऐसे शब्द इस्तेमाल करना अनुचित है और यह वही चोर और वही जज शब्द उन्हें वापिस लेने चाहिए।

**Sir,** I want your ruling as to whether it is parliamentary. If it is not parliamentary, it must be expunged from the proceedings. (Interruptions).

**Mr. Speaker:** Unfortunately, this is tending to become something out of which nothing will come out. The point made by Shri Madhok and others is that there should be a parliamentary committee. That is a question which cannot be decided here and now. This is only a Calling Attention Notice. In view of the fact that there is already a substantive motion, I do not know whether there is any point in discussing it now in this House.

**Shri Bal Raj Madhok:** Sir, my question arises out of the statement made by the Prime Minister. She said that she has not the facts at her command and she is trying to get those facts. In view of that statement of the Prime Minister my question arises. It is a very pertinent question and a specific question. Therefore, she must answer it. (Interruption).

**Shri Bangs:** Sir, my hon. friend wants to know whether she would be willing to place all these facts before a committee of this House, preferably the Privileges Committee. It is for her to say yes or no.

**Some hon. Members:** No, no. (Interruptions).

**Dr. Ram Subhag Singh:** Sir, what is your ruling on my point of order?

**Mr. Speaker:** If those words were used against the Prime Minister, I am very sorry.

**Shri Bal Raj Madhok:** Sir, I did not mean any reflection against any hon. Member, least of all the Prime Minister. I used only a Hindi proverb. It is not meant against anybody. I do not think it is unparliamentary. It means that the same people who made the charge cannot be the judge also. Shri Arjun Arora of the Congress Party has made the charge. The Prime Minister belonging to the same party cannot sit in judgment over that. It is wrong.

**Mr. Speaker:** If those words "chor" and all that were meant against the Prime Minister, they are unparliamentary and I would have them expunged. But I shall feel happy if Shri Madhok says that they were not meant against the Prime Minister and they were said in a general way.

**Shri Bal Raj Madhok:** I only quoted a Hindi proverb which means that the thief and the judge cannot be the same person. I did not call the Prime Minister 'thief'.

**Mr. Speaker:** Then it is all right. The hon. Member says that they were not used against the Prime Minister. (Interruptions).

**Shri Ranga:** Sir, we must understand how these proceedings are being conducted. We are not able to follow anything. The hon. Member, Shri Madhok, has put a question. It is for the Prime Minister to say 'yes' or 'no'. Instead of asking the Prime Minister to give her reply, you are proceeding with the next question.

**Shrimati Indira Gandhi:** Sir,.... (Interruptions).

**Mr. Speaker:** Order, order. Do you not want to hear the reply of the Prime Minister? All of you resume your seats.

**Shrimati Indira Gandhi rose—**

**Shri Abdul Ghani Dar (Gurgaon):** Sir, on a point of order.

**Mr. Speaker:** You do not want to hear the Prime Minister? Let us hear her. Now the short point made by the opposition is whether instead of a further inquiry the Privilege Committee or some other committee of the House could go into it.

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष महोदय, मैं प्रधान मंत्री से यह पूछना चाहता हूँ कि आखिर वह अपने ऊपर इन जाच की जिम्मेदारी क्यों लेती हैं ?

**Shri Shivaji Rao S. Deshmukh (Parbhani):** Sir, I rise on a point of order. By the very nature of the question, whether the issue should be left to the committee of this House or the Privileges Committee to consider, it is not for the Prime Minister to decide this question.

**श्री मधु लिपवे :** अब यह तो स्वीकर माहव तय करेंगे ।

**Mr. Speaker:** There is no point of order.

**Shrimati Indira Gandhi:** There is a Code of Conduct which, I believe, was accepted by the House.

**श्री मधु लिपवे :** कब हुआ ?

**Shri A. B. Vajpayee:** It was only placed before the House.

**Shrimati Indira Gandhi:** If any charge is levelled against any Minister, naturally it must be looked into. But I do not think that there can be a demand for an inquiry on the basis of entirely unsubstantiated allegations.

**श्री मधु लिपवे :** सदन करेगा धाप नहीं ।

**Shri Nath Pal (Rajapur):** Mr. Speaker, will you allow me to speak one sentence to help you?

**Mr. Speaker:** The position is yet to be clarified.

**Shri Nath Pal:** I want only to help you not obstruct you.

Shri Abdu Ghani Dar: Sir, on a point of order. मैं पिछले चार दिन से देख रहा हूँ कि कॉलिंग प्रॉटेक्शन नोटिसेज जो वहाँ पर लिखे जाते हैं उन पर आप उन्हीं माननीय सदस्यों को बोलने पर और सवाल पूछने का मौका देते हैं जिनके कि नाम कॉलिंग प्रॉटेक्शन नोटिसेज में होते हैं। उन्हीं को सवालनात बगैर पूछने का मौका दिया जाता है। हालांकि बसत तो मारे हाउस का होता है तो मेरे जैसे जीवित मيم्बरों को भी उन पर सवालनात पूछने का मौका क्यों नहीं दिया जाता है ?

मैं बतलाना चाहता हूँ कि कांग्रेस की इज्जत बचाने के लिए प्रधान मंत्री की जान को बचाने के लिए वह खुद खुद रिजाइन कर दें और मैंने सुना है कि उन्होंने रिजाइन भी कर दिया है।

شری عبدالغنی دار : میں پچھلے چار دن سے دیکھ رہا ہوں کہ کالنگ آٹنشن نوٹیسز جو یہاں پر لکھے جاتے ہیں ان پر انہوں نے سوائے سانسوں کو بولنے کا اور سوال پوچھنے کا موقعہ دیتے ہیں جن کے نام کالنگ آٹنشن نوٹیسز میں ہوتے ہیں۔ انہیں کو سوائے وغیرہ پوچھنے کا موقعہ دیا جاتا ہے حالانکہ وقت تو سارے ماؤنٹ کا ہوتا ہے تو میرے جیسے جیوت ميمبروں کو بھی ان پر سوائے پوچھنے کا موقعہ کبھی نہیں دیا جاتا ہے۔

میں بتلانا چاہتا ہوں کہ کانگریس کی عزت بچانے کے لئے یہ وہاں ملتے کی شان کو بچانے کے لئے یہ خرچہ بشرف راولڈن کر دینے اور میں نے

سنا ہے کہ انہوں نے راولڈن ہی کر دیا ہے

Mr. Speaker: There is no point of order.

Shri Nath Pai: Mr. Speaker, I want to cite an example which may be of some use to you in reaching a final decision on the proposal put before you by Shri Limaye. In the House of Commons there was an incident very identical to the one with which you are concerned now. One Mr. Belcher, Minister and Under Secretary in the Ministry of Lord Attlee, it was suggested, was guilty of accepting illegal gratification. No substantial charge was mentioned and no facts were furnished at that time. What happened was, at the Tory Club it became a fashion those days to remark that since the worthless members of the proletariat have become Ministers, naturally corruption is inevitable and Britain is going to pieces. Such a report was again repeated by Mr. Winston Churchill. But when Mr. Churchill repeated it, Mr. Attlee thought it his bounden duty as the Prime Minister of Britain to stand on the floor of the House and say "here and now I announce the appointment of a Committee under Lord Sankey, anybody who has got any evidence"—not only Mr. Arora—"may come and furnish it; I shall bow down to the verdict of that Committee". Now the position is that the Prime Minister has been good enough to make a reference to the Code of Conduct. She was not here when only last week her right hand man, Shri Chavan, said here that he has not accepted the Code of Conduct of the Santhanam Committee. So, when did they accept it?

But I submit that before you give your final ruling on the proposal the Prime Minister should seize the initiative. Very serious allegations are being made. The allegations may be wrong, but this is a parliamentary democracy and when allegations are made on the floor of the House—I am not concerned with what Shri Arora

says—when a senior Member says that, she just cannot say that she is asking somebody to furnish the facts. That will not satisfy anybody and the cloud of suspicion will continue to hang. Therefore, I appeal to her not to go by small procedural things, whether it was in order or not. What is important is that serious allegations have been made and therefore let us call the highest judiciary to our rescue. But first I want a parliamentary committee to go into this.

Mr. Speaker: Shri Madhu Limaye says that he has written to me on this but I have not yet seen that. Now a new suggestion has been made. In view of this, may I suggest that we proceed with the next item so that it will give me time to see that and later on, if necessary, I will consider this.

Shri S. A. Dange: When you pay attention to Shri Madhu Limaye's proposition in your Chamber, may I request you to add to that one more item. It is not only a question of Shri Arjun Arora's facts being verified but also it is a question of Shri Gulzarilal Nanda, the ex-Home Minister, having stated that 45 Members of this House were in the pay of Birlas. That should also be added to Shri Madhu Limaye's proposition.

Shri Hem Barua (Mangaldai): May I cite a precedent of this House?

Mr. Speaker: So, if the House agrees, I would take it out now and consider the question raised by Shri Dange, Shri Madhu Limaye, Professor Ranga and others.

Shri Hem Barua: I want to help you in that.

Mr. Speaker: If you want to go through the calling-attention, each one of you is going to put questions and naturally she has no answer because she has asked Shri Arjun Arora to give her the facts.

Shri S. M. Banerjee: It is no use...  
(Interruption).

Mr. Speaker: Now we will proceed to the next item on the agenda and will take up this question separately.

12.55 hrs.

PAPERS LAID ON THE TABLE  
AUDIT REPORT (CIVIL), 1967 ON REVENUE RECEIPTS

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): Sir,

I beg to lay on the Table a copy of the Audit Report (Civil), 1967 on Revenue Receipts, under article 151(1) of the Constitution. [Placed in Library. See No. LT-450/67]

ANNUAL ACCOUNTS OF THE COCHIN PORT TRUST FOR 1965-66 AND NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): Sir,

(1) I beg to re-lay on the Table—

- (i) A copy of the Annual Accounts of the Cochin Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section, 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-105/67.]
- (ii) A copy each of the following Notifications under sub-section (3) of section 123 of the Motor Vehicles Act, 1939:—
  - (a) The Delhi Motor Vehicles (Third Amendment) Rules, 1966, published in Notification No. F.8(13)/66-66. Transport in Delhi Gazette dated the 22nd December, 1966.
  - (b) Notification No. 158/66/F. No. 68-322/66-Pub. published in Andaman and Nicobar